

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-266/2004 in  
OA-113/2000

New Delhi this the 8<sup>th</sup> day of October, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. Purmendu Kant,  
S/o Sh. Shreekant Sharma,  
R/o D-2/19/4, DLF Dilshad Plaza,  
Bhopura, Ghaziabad(UP)-201005. .... Petitioner

(Petitioner in person)

Versus

1. Sh. Ajay Vikram Singh,  
Secretary, Ministry of Defence,  
South Block, New Delhi.
2. Sh. A.N. Tiwari,  
Secretary,  
Dept. of Personnel & Training,  
Ministry of Personnel, Public  
Grievance & Pensions,  
North Block, New Delhi.
3. Sh. Jainder Singh,  
Secretary, UPSC,  
Dholpur House,  
Shahjahan Road,  
New Delhi.
4. Sh. Anil Baijal,  
Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi. .... Respondents

(through Sh. A.K. Singh, Advocate)

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Order (Oral)  
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

In compliance of Tribunal's directions contained in order dated 31.7.2000 by which OA-113/2000 was disposed of, applicant has been notionally promoted w.e.f. 13.12.1996 but paid financial benefits of pay and allowances w.e.f. 18.8.1998. The explanation being rendered on behalf of the respondents is that they had interpreted the Tribunal's directions in this manner and have not wilfully and contumaciously committed any contempt.

2. In our considered view, respondents were directed to accord to the applicant consequential benefits which implies that applicant should have been paid pay and allowances right from 13.12.1996 when he was promoted. Learned counsel of the respondents undertakes that the financial benefits would be given to the applicant from 13.12.1996 to 17.8.1998 within a period of six weeks from now.

3. In view of the assurance given on behalf of the respondents, this CP is dropped. Notices to the respondents are discharged with a direction to the respondents that applicant should be paid the pay and allowances for the period from 13.12.1996 to 17.8.1998 as well within a period of six weeks from now.

4. MA-2058/2004 also stands disposed of.

S. R. Dasti  
S. Raju  
(Shanker Raju)  
Member(J)

V.K. Majotra  
(V.K. Majotra)  
Vice-Chairman(A)

8.10.04

/vv/